

Order dated 12.11.2002

Heard Shri G.K.Mishra, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel for the Respondents.

The grievance of the applicant, as it appears from the arguments of both the sides can be best sorted out in the following manner:

- 1) The Respondents have not so far regularised the period of suspension of the applicant from 22.7.1998 to 7.4.1999 after the suspension order was revoked and the disciplinary proceedings were also dropped.
- 2) The applicant to submit leave application for the period from 8.4.1999 to 17.10.1999, with Medical Certificates, if he was absent on account of illness.

In the above premises, we direct the Respondents to regularise the period of suspension from 22.7.1998 to 7.4.1999, within a period of 30(thirty) days from the date of receipt of copies of this order and pay to the applicant salaries and other allowances, as due and admissible during this period. The applicant, on his part shall submit, if he has not already submitted, leave application in the prescribed form with supporting medical certificates, if he is applying for medical leave on the ground of illness. On receipt of the leave application with supported documents from the applicant, the Respondents shall, within a period of 30(thirty) days from the date of receipt of leave application from the applicant, shall grant leave and pay him whatever is due and admissible, as leave

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

salary.

The learned counsel for the applicant prays for withdrawal of the relief sought by him with regard to order contained in Annexure-2 of the O.A. and seeks leave of this Tribunal to file a fresh application in the matter. Granted.

This O.A. is disposed of as above.

No costs.

*John*  
VICE-CHAIRMAN /2

*J*  
MEMBER (JUDICIAL)

Copies of order  
will now maybe  
sent to the  
Court for holding.

*Dul*  
22/11/03

*S O B*

*J*  
22/11/03